

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NUMBER 678 of 1997

FRIDAY, THIS THE 15th DAY OF NOVEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MR. SARVESHWAR JHA, MEMBER (A)

Babban Singh,  
s/o Shri Kali Prasad,  
r/o Village Ram Chanderpur Police Station Chaudharpur,  
District-Varanasi serving as Box Porter  
cum Callmen under Loco Foreman,  
Northern Railway,  
Pratapgarh.

....Applicant

Counsel for the Applicant : Shri R.C. Joshi

V E R S U S

1. The Union of India through its General Manager,  
Northern Railway Head Quarter Officer,  
Baroda House,  
New Delhi.

2. The Divisional Railway Manager,  
Northern Railway,  
Lucknow.

....Respondents

Counsel for the Respondents : Shri A.V. Srivastava.

O R D E R (Oral)

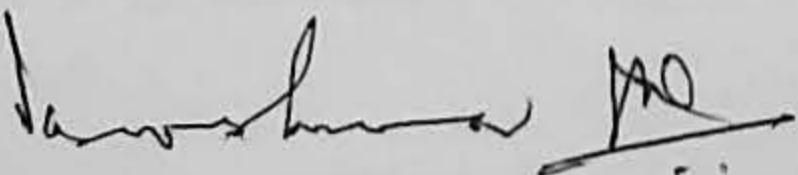
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A. filed under section 19 of Administrative Tribunals Act, 1985, the applicant has prayed for a direction to respondents to post the applicant as cleaner in the Diesel shed at Mughalsaarai or in the Diesel Shed, Alambagh Lucknow of the Northern Railway, Lucknow Division, instead of Box Porter cum Callmen. He has also challenged the decision

taken in item No.773 of 133rd P.N.M. meeting ~~in between~~  
Divisional Railway Manager and his officers with Union  
representatives and 134th P.N. meeting held on 03.04.96  
and 04.04.96 for change of the category from Fitter Khalasi  
to Box Porter.

2. Shri A.V. Srivastava, learned counsel for the respondents  
has submitted that before coming to this Tribunal, the applicant  
filed a detailed representation dated 07.06.96 questioning  
the change of category. However, this representation has not  
yet been decided, on account of the fact that this O.A.  
was pending in this Tribunal. Learned counsel submits  
that the O.A. may be disposed of and respondents may be given  
liberty to decide the representation by the competent authority.  
The O.A. is accordingly disposed of finally with a direction  
to D.R.M. to get representation of the applicant decided  
in accordance with law either by himself or by competent  
authority within a period of 4 months from the date <sup>of</sup> ~~of~~ a  
copy of this order is filed.

3. There shall be no order as to costs.

  
MEMBER (A)

  
VICE-CHAIRMAN

shukla/-